

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong, the 8<sup>th</sup> August, 2016

No. LJ (B) 121/82/Pt/315 – In exercise of the powers conferred under Section 14 of the Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Act, 1989, the Governor of Meghalaya with the concurrence of the Hon'ble Chief Justice of the High Court of Meghalaya, Shillong is pleased to notify the following District & Sessions Judge Court as Special Court except, East Khasi Hills, Shillong to try cases under the above Act.

Sl.No.	Designation	District
1.	District & Sessions Judge, Nongstoin	West Khasi Hills and South West Khasi Hills
2.	District & Sessions Judge, Nongpoh	Ri-Bhoi
3.	District & Sessions Judge, Jowai	West Jaintia Hills and East Jaintia Hills
4.	District & Sessions Judge, Tura	West Garo Hills, South West Garo Hills & South Garo Hills
5.	District & Sessions Judge, Williamnagar	East Garo Hills and North Garo Hills

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(M.M.Sangma)

Deputy Secretary to the Govt of Meghalaya,  
Law (B) Department

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Memo No. LJ (B) 121/82/Pt/315-A,

Dated Shillong, the 8th August, 2016

Copy forwarded to:-

1. The Principal Secretary to the Govt. of Meghalaya, Home (Police) Department
2. The Principal Secretary to the Govt of Meghalaya, Social Welfare Department
3. The Registrar General, High Court of Meghalaya, Shillong with reference to your letter No. HCM.II/326/2013-Estt/Pt/2824, dated 28.07.2016
4. All Deputy Commissioner of the State.
5. All District & Sessions Judge.
6. The Director, Printing & Stationery, Shillong for favour of publishing in the next issue of the Meghalaya Gazette
7. All Sub-Divisional Officer (C) in the State.
8. Data Entry Operator (DEO) Legal Remembrancer Office, Room No.221, Main Secretariat Building for uploading the Notification in Law Department website.
9. Guard File.

By Order etc,



Deputy Secretary to the Govt of Meghalaya,  
Law (B) Department